

ANNEXURE - 4

Name of the corporate debtor: M/s. Housing Development and Infrastructure Limited
Date of commencement of CIRP: 20th August 2019
List of creditors as on: 15th March, 2022

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sr.No	Name of Financial Creditors	Identification No.	Details of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	Jade Agricultural Company Private Limited	25	09-01-20	60,00,00,000	60,00,00,000	Borrowings in the nature of Overdraft.	-	-	No	0.773	-	-	-	-	-	
2	TL&FS Urban Infrastructure Managers Limited	27	06-09-19	10,45,94,540	-				No	-	-	-	10,45,94,540	-	-	Refer Note 7
3	Adani Estates Private Limited	28	09-01-20	2,85,00,00,000	-				No	-	-	-	2,85,00,00,000	-	-	
4	Budhpur Buldicon Private Limited	29	08-01-20	1,43,91,00,00,000	-				No	-	-	-	1,43,91,00,00,000	-	-	
5	Aneri Pricap Limited	30	20-01-20	1,14,47,67,123	-				No	-	-	-	1,14,47,67,123	-	-	
6	Global Indian School Education Services Private Limited	31	20-08-20	3,16,18,339	-				No	-	-	-	3,16,18,339	-	-	Refer Note 7
	Total			1,48,64,09,80,002	60,00,00,000								1,48,04,09,80,002			

Notes:

- 1) The interest has been considered upto the date of commencement of CIRP i.e. 20.08.2019.
- 2) Liability in respect of Corporate Guarantee given by HDIL on behalf of M/s Gurusashish Construction Pvt Ltd has been admitted. Since, the said company is under CIRP, the claim shall be proportionately reduced to the extent of realisation from the Principal Borrower.
- 3) The claim of Financial Creditor has been accepted on the basis of revised calculations submitted.
- 4) Liability in respect of Corporate Guarantee given by HDIL on behalf of M/s Privilege Industries Ltd has been admitted. However, the claim admitted shall be subject to realisation/ recovery from the Principal Borrower.
- 5) Seperate list of Home Buyers available for verification and displayed on company's website.
- 6) The claim is reduced by the amount recovered by sale of mortgaged land by way of e-auction conducted under SARFAESI Act.
- 7) Claims admitted are subject to changes.